LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 31st December 1986

NaLGL.32/85/108.—The following Act of the Assam Legislative Assambly which received the assent of the President is hereby published for general information.

ASSAM ACT No. XX OF 1986

(Received the assent of the President on 12th December, 1986)

THE ASSAM LOKAYUKTA AND UPA-LOKAYUKTA ACT, 1985

AN

to make provisions for appointment and functions of Loksyukta and Upa-Loksyuktas in Assam.

Whereas it is expedient to make provisions for the appointment of Loksyukta and Ups-Loksyuktas in Assam for the investigation of grievances and allogations against Ministers. Legislators and other public servants in certain cases and for matters connected therewith.

It is hereby enacted in the Thirty-sixth Year of the Republic of India as follows --

- Short ti'le, extent and commencement.—(1) This Act may be called the Assem Lokayukta and Upa-Lokayuktas Act. 1985.
- (2) It extends to the whole of the State of Assam and applies also to the public servants posted outside Assam in connection with the affairs of the State of Assam.
- (3) It shall come into force at once.

 Definitions—In this Act, unless the context otherwise requires,—

- (a) "action" means action taken by way of decision, recommendation or finding or in any other manner, and includes failure to oct, and all other expression comoting setion shall be construed accordingly:
- (b) "allegation", in relation to a public servant, means any affirmation that such public servant;
- (i) has abused his position as such to obtain any gain or favour to himself or to any other person or to cause undue harm or hardship to any other person.
- (II) was actuated in the discharge of his functions as such public servant by personal interest or improper or corrupt motive; or
- (iii) is guilty of occupation, or lack of integrity in his capacity as such public servant;
- (c) "competent authority", in relation to a public servant, means.—
- (i) in the case of a Minister or Secretary or Member of the Legislative Assembly—the Chief Minister:
- *(ii) In the case of any other public servant—the Chief Secretary:
- (d) "grievance" means a claim by a person that he sustained injustice or undue hardship in consequence of mal-administration:
- (e) "Lokayukta" means a person appointed as the Lokayukta and "Upa-Lokayukta" means a person appointed as an Upa-Lokayukta under Section 3;
- (f) "mal-administration" means action taken or purporting to have been taken in exercise of administrative functions in any case.
- where such action or the administrative procedure or practice governing such action is un-reasonable, unjust, appreciate or improperly discriminatory;

^{*} By Notification No PLA-193/63, dated 20th January, 1989

- (ii) where there has been negligence or undue delay in taking such action or the administrative procedure or practice governing such action involves undue delay;
- (a) "Minister" means a number (other than the Chief Minister) of the Courtell of Ministers, by whatever name called for the State of Assam, that is to say a Minister, a Minister of State or a Deputy Minister and also includes Chief. Parliamentary Secretary and Parliamentary Secretary;
- (h) "Officer" means a person appointed to a public service or post in connection with the affairs of the State of Assum;
- (i) "Prescribed" means prescribed by rules made under this Act;
- (I) "Public servant" denotes a person falling under any of the following descriptions, and includes subject to the provisions of sub-section (4) of Section 8, a person who at any time in the past fell under any of the following descriptions, namely:
- (i) every Minister referred to in clause (g);
- (ii) every member of the Legislative Assembly of the State of Assem not being the Chief Minister or Minister referred to in chause (g);
- (iii) every officer referred to in clause (h);
- *(iv) Chief Executive Councillor, Deputy Chief Executive Councillor, Members and Chairman of the Mahluma Partshall:
- *(v) President of the Anchalik Panchayat;
 *(vi) President and Socretary of the Gaon Panchayat;
 *(vii) Chairman/vice Chairman/and Ward Commissioners of Municipal Board or Town Committee;

^{*} Renumbered by Assam Act No. XI of 1980,

*(viii) Mayor, Deputy Mayor and Councillors of a Municipal Corporation;

*(ix) Chief Executive Member, the Executive Members, the Chairman and the Members of the Autonomous District Councils and Regional Councils established under the Sixth Schedule to the Constitution of India and their employees.

*(X) a non-official Chairman including every office bearer of that description by whatever name called or the Managing Director of a district level contral acciety or of an apex acciety registered under any law relating to Co-operative Societies for the time being in force.

Explanation.—In this sub-clause, "central society" means a co-operative society which includes in its membership other co-operative societies, and "apex society" means a State level central society;

*(xi) every person in the service or pay of .-

- (a) any local authority in State of Assam which is notified by the State Government in this behalf in the Official Gazette:
- (b) any corporation not being a local authority established by or under an Assam or Central Act and owned or controlled by the State Government which is notified by the State Government in this behalf in the Official Gozette.
- (c) any Government company within the meaning of Section 617 of the Companies Act, 1956 (Central Act for 1956), in which not less than fifty-one per cent of the paid-up share capital is held by the State Government or any company which is a strict of the paid-up share capital is held by the fifty-one or company which is a fifty-one or company and the paid of the fifty-one of the paid of the paid of the paid in the Official Garcitz is a constitution of the in the Official Garcitz.

^{*} Renumbered by Assam Act No. XI of 1990.

- (d) any society registered under the Societies Registration Act, 1880, which is owned or controlled by the State Government and which is notified by that Government in this behalf in the Official Gazette.
- *(e) "Secretary" meane Chief Secretary, Additional Chief Secretary, Commissioner, Secretary, to Government of Assam and Incluries: a Special Secretary, an Additional Secretary, a John Secretary, a Deputy Secretary, an Under Secretary and also a Special Officer to the Covernment of Assam.
- 3. Appointment of Lokayukta and Ups-Lokayuktas—(1) For the purpose of conducting investigations, in accordance with the provisions of this Act, the Governor shall, by warrant under his hand and seal appoint a person to be known as the Lokayukta and one or more persons to be known as the Ups-Lokayuktas or Ups-Lokayuktas:

Provided that -

- (a) the Lokayukta shall be appointed after consultation with the Chief Justice of the Gauhsti High Court, the Speaker and the leader of the Opposition in the Assam Legislative Assembly, and if there be no such Leader a person elected in this behalf by the members of the opposition in that House in such manner as the Speaker may direct;
- (b) the Upa-Lokayukta or Upa-Lokayuktas shall be appointed after consultation with the Lokayukta;

Provided further that where the Speaker of the Leglilative Assembly is satisfied that circumstances exist on account of which it is not practicable to clause (a) of the preceding provise, he may intimate the Governor the name of any other member of the Opposition in the Legislative Assembly who may be consulted under that clause instead of the Leeder of the Opposition.

(2) Every person appointed as the Lokayukti or an Upa-Lokayukta shall before entering upon his office, make and subscribe before the Governor, or some person appointed in that behalf by him, an oath or affirmation in the form set out for the purpose in the First Schedule.

^{*} Renumbered by Assam Act No. XI of 1990.

3) The Ups-Loksyuktas shall be subject to the administrative control of the Loksyukta and, in particular, for the purpose of convenient disposal of investigations under this Act, the Loksyukta may issue such general or special direction as he may consider necessary to the Ups-Loks-

Provided that nothing in this sub-section shall be construed to authorise the Lokayuk's to question any finding, conclusion or recommendation of an Upa-Lokayukta.

4. Lokayukta or Upa-Lokayukta to Hold No Other Office.—(1) The Lokayukta shall be a person who is or has been a judge of the Supreme Court or the Chief Justice of a High Court.

Provided that the qualifications laid down in this sub-section shall not apply to the person alreedy appointed as a Lokayukta prior to coming into force of (Amendment) Act, 1990.

(2) The Upa-Lokayukta shall be a person who la or has been a Judge of a fligh Court.

- (3) The Loksyukta or Uju-Loksyukta, as the case may shall be a perion who is not or never has been a member, of Parliament or a member of the Legislature of any State and shall not hold any office of trust or profit other than this office as the Loksyukta or an Uju-Loksyukta or as the case may be, or connected with any political party or earry on any business or practice air profession and control of the case may be of the case may be as the Loksyukta or the case may be as the Loksyukta.
- (a) if he is a sitting Judge of the Supreme Court or the Chief Justice or a Judge of a High Court, as the case may be, or hold any other office of trust or profit, resign such office; or
- (b) if he is connected with any political party, sever such connection with it; or

(c) if he is carrying on any business, sever his connection (short of divesting himself of ownership) with the conduct and management of such business; or

Substituted by Assam Act No. XI of 1990

(d) if he is practising any profession suspend practice of such profession.

5. Term of Office and other conditions of service of Lokayutin and Upa-Lokayutin.—(1) Revey person apostted as the Lokayutin or Upa-Lokayutin shall hold office for a term of five years from the date on which he entry upon his office or until he attains the age of 67 years whichever is swrite.

Provided that-

(a) the Lokayukta or an Upa-Lokayukta may by writing under his hand addressed to the Governous resign his office:

(b) the Lokayukta or an Upu-Lokayukta may be removed from office in the manner specified in Section 6.

(2) If the office of the Lokayukta or an Upa-Lokayukta becomes venerio of the Lokayukta or an Upa-Lokayukta becomes venerio of the Lokayukta or an Upa-Lokayukta be upa-Lokayukta become upa-Lokayukta or an Upa-Lokayukta or sub-Lokayukta or su

- (a) Where the office of the Lokayukta becomes vacarior where he is unable to perform the duties of his office, by the Upa-Lokayukta or if there are two or more Upa-Lokayuktas by such one of the Upa-Lokayuktas as the Governor may by order direct:
- (b) Where the office of an Ups-Loksyukta becomes vacant or where he is unable to perform the duties of his office, by the Loksyukta himself, or if the Loksyukta so directs by the other 'Ups-Loksyukt's or as the case may be specified in the direction.

(3) On cessing to hold office the Lokayukta or an Upu-Lokayukta shall be ineligible for further employment (whether as the Lokayukta or an Upa-Lokayukta) or in any other capacity under the Government of Assem or for any

^{*} Substituted by Assam Act No. XI of 1990.

"(4) (a) The Lokayukta shall be entitled to such pay, alwances, pension, privileges and other conditions of norvice, as may be admissible, to the Supreme Court Judge or the Chief Justice of the High Court, as the case may be, from time to time.

(b) The Ups-Lokayukta shall be entitled to such pay, allowances, pension, privileges and other conditions of service, as may be admissible, to the Judge of a High Court from time to time.

(c) The pay and allowances and pension, privileges and other conditions of service of the Lokayukta or Upa-Lokayukta shall not be varied to his dis-advantage during the tourse of his offices:

"(9) If the Lokayukta or Upa-Lokayukta, at the time of his appointment is in receipt of a pension (other than a disability or would pension) in respect of any pravious service under the Government of India or any of. his predecessor Government, his alarly in respect of his service as the Lokayukta or as the Upa-Lokayukta, as the case may be shall be reduced—

(a) by the amount of that pension; and

(b) if he has before such appointment, received in lieu of a portion of the pension due to him in respect of such provious service, the commuted value thereof by the amount of that portion of the nension; and

(c) If he has before such appointment, received a retirement gratuity in respect of such previous service, by the pension equivalent of that gratuity.

^{*} Substituted by Assam Act No. XI of 1990.

Provided further that the allowances and pension, if any, payable to, and other conditions of service of the Lokayukta or an Ups-Lokayukta shall not be varied to his sisadvantage after his appointment.

(6) Removal of Lokayukta or Upa-Lokayukta.—(1) Subject to the provisions of Article 311 of the Constitution, the Lokayukta or an Upa-Lokayukta, may be renoved from his office by the Government on the ground of misbehaviour or incapacity and on no other ground:

Provided that the inquiry required to be held under Clause (2) of the said Article before such removal,—

- in respect of Lokayukta shall only be he'd by a person appointed by the Governor being a person who is or has been a Judge of the Supreme Court or a Chief Justice of a Bish Court, and
 - (ii) in respect of an Upa-Lokayukta shall be held by a person appointed by the Governor being a person who is or has been Judge of the Supreme Court or who is or has been _ Judge of a High Court.
- (2) The person appointed under the provise to subrection (1) shall submit the report of his inquiry to the Governor who shall, as soon as may be cause it to be laid before the State Legislature.
- (3) Notwillstanding anything contained in sub-section (1), the Governor shall not remove the Lokayukta or an Upa-Lokayukta unlets an address by the State Logislature supported by a majority of the total membership of that House send a majority of not less than two thirds of the members of tirt House present and voting has been presented to the Governor in the same session for such removal.
- Matters which may be investigated by Lokayukta or Upa-Lokayukta,—(1) Subject to the provision of this Act and on a complaint involving a grievance or an allegation

being made in that behalf the Lokayukta may investigate any action which is taken by, or with the general or specific approval of—

(i) a Minister or a Secretary; and

(ii) any public servant referred to in sub-cluse(ii) or sub-clause (iv) of clause (j) of Section 2; or

(iii) any other public servant being a public servant of a class or sub-class of public servants notified by the State Government in consultation with the Lokaviota in this behalf.

(2) Subject to the provisions of this Acc and on a complaint involving a grievance or an allegation being made in that behalf, an Upa-Lokayutta may invostigate any action which is taken by or with the general or specific approval of any public servant not being a Minister Secretary or other public servant referred to in sub-section (1).

(3) Notwithstanding anything contained in sub-section (2), the Lokayukta may, for reasons to be recorded in writing, investigate any action which may be investigated by an Upa-Lokayukta under that sub-section.

Where two or more Ups-Lokayuktas are appointed under this Act, the Lokayukta may, by general or special order, assign to each of them matters which may be investigated by them unler this Act.

Provided that no investigation made by an Upa-Leirayutax under this Act, and no action taken or thing done by him in respect of such investigation shall be one to question on the ground only that such investigation related to a matter which is not assigned to him by such order.

 Mattiers not subject to investigation—(1) Except as hereinafter provided, the Lokayukta or an Upa-Lokayukta shall not conduct any investigation under this Act.

(a) except on a complaint made under and in accordance with Section 9; or

- (b) in the case of a complaint involving a grievance in respect of any action,—
- (i) if such action relates to any matter specified in the *Second Schedule; or
- (ii) if the complainant has or had any remody by way of proceeding before a Tribunal or Court of Law.

Provided that nothing in sub-clause (ii) shall prevent the Lokayukta or an Una-Lokayukta from conducting an investigation if he is satisfied that such person could not or cannot, for sufficient cause, have recourse to a remedy referred to in that sub-clause.

- (2) The Lokayukta or an Upa-Lokayukta shall not investigate any action,—
 - (a) in respect of which a formal and public inquiry has been ordered under the Public Servants (Inquiries) Ach 1850 (Central Act 37 of 1850), by the Government of India or by the State Government; or
 - (b) in respect of a matter which has been referred for inquiry under the Commissions of Inquiry Act. 1952 (Central Art 60 of 1952), by the Governmens of India or by the State Government.
- (3) The Lokayukta or an Upa-Lokayukta shall not investigate any complaint which is excluded from his jurisdiction by virtue of a notification issued under Section 19.
- (4) The Loksyukta or an Upa-Loksyukta shall not investigate,—
 - (a) any complaint involving a grievance, if the complaint is made after the expiry of twelve months from the date on which the action complained against becomes known to the complainant;

^{*} Substituted by Assem Act No. XI of 1990.

- (b) any complaint involving an allegation if the complaint is made after the expiry of five years from the date on which the action complained agains; is alleged to have isken place;
- Provided that the Lokayukta or Upa-Lokayukta my entertain a complaint referred to in clause (a), if the complainance satisfied him that he had sufficient cause for not making the complaint with the period specified in that clause.
- (3) In the case of any compilate involving a crisewere nothing in this Act shall be centrated as corpowering the Lokayukis or an Una-Lokayukia to cuestion any administrative action involving the exercise of a direcviolent in the control of the control of the control of their excess where he is satisfied that the elements involved in the species of the direction are about to such an extent that the discretion councy he regarded as having been prometry exarcised.
- (6) The Lokavukta or an Una-Lokavukta shell not investinate any complain involving a prievance analyst a public servant referred to in robe-clause (iv) excluding Chief Executive Councillon of Malbruma Parichad, Mayor of a Municinal Corporation, Chief Executive Member of autonomous District Council of Sub-clause (v) of clause (i) of Section 2.
- Provisions relating to communits.—(1) Subject to the provision of this Art. a complaint may be made under this Act to the Lokavukta or on Ure-Lokavukta.—
 - (a) in the case of an erlevance by the person aggrieved other than a public servant;
 - (b) in the case of an allegation by any person other than a public servant:

Provided that, where the person aggreezed is dead or is for any reason unable to set for himself, the comofaint may be made by any person who in law represents his estate, or as the case may be by any person who is authorised by him in this behalf

- (2) Every complaint shall be accompanied by the complainant's own sildswit in support thereof and also affidavile of all persons from whom be claims to have received information of facts relating to the accountion, worthed before a Magnitrate of First Clags together with all documents in his possession or newer pertaining to the accusation.
- (3) Every complaint and affidavit under this section well as any schedule or annexure thereto shall be verified in the monner laid down in the Code of Civil Procedure 1998 for the verification of pleadings and affidavits respectively.
- (4) Not less than three copies of the complaints at well as of each of its annexures shall be submitted by the complainant.
- (5) A complaint which fees not comply with any of the foregoing provisions shall not be entertained.
- 6) Netwithstanding anything contained in subsections (i) to (5), or in any other enactment, any letter written to the Lokuvulta or Upa-Lokuvulta by a person in police quarkey, or in a min of or one working or or the subsection of the subsectio
- 16. Procedure in respect of investigations.—(1) Where the Licksyntha or an Ups-Loxayukta pronouse (after making such preliminary inquiry. If any as he deems fit) to conduce any investigation under this Act, he,—
 - (a) shall forward a copy of the complaint to the public servant concerned and the competent authority concerned;

- (b) shall afford to the public servant concerned an opportunity to offer his comments on such com-
- (c) may make such orders as to the safe custody of documents relevant to the investigation, as he doesns fit.
- (2) Every much investigation shall be conducted in private, and in particular, the indentity of the complainant and of be public servant affected by the investigation shall not be disclosed to the public or the press whether hefore, during or after the investigation:

Provided that the Lokayukta or an Upa-Lokayukta may conduct any investigation relating to a matter of felinite public importance in public, if he for reasons to be recorded in writing, thinks lik to do so.

- (3) Save as aforeseld, the procedure for conducting may such investigation shall be such as the Lokavukta or, is the case may be, the Upa-Lokayukta considers apmonerate in the circumstances of the case.
- (4) The Lokuvokta or an Upa-Lokavukta may, in his discretion, refuse to investigate or cease to investigate any complaint involving a grievance or, an allegation, if in his opinion—
 - (a) The correlaint is frivolous or vexatious or is not made in good faith; or
 - (b) there are no sufficient grounds for investigating or, as the case may be, for continuing the investigation; or
 - (c) other remeltes are available to the complainant and in the circumstances of the case it would be more errorer for the complainant to avail of such remedies.

(5) In any case where the Lokayukta oc an Upulokayukta decides not to entertain a complaint or to discontinue any investigation in respect of a complaint he shall record his reasons therefor and communicate the same to the complainant and the public servant concerned.

(6) The conduct of an investigation under this Act in respect of any action shall not affect such action, or any power or duty of any public servant to take further action with respect to any motter subject to the investigation.

- (7) The provisions of this Act shall be in addition to and not in desognation of the provisions of the Prevention of Corruption Act, 1988 or any other law for the time being in furce.
- *(B) If the Lokayukta declines to inquire into any master adelinet any person who may be his close relation and in case there is no Upa-Lokayukta in the Lokayukta Organization, in that event the Lokayukta shall submit a report to the Governor with a request to refer his nature in disputs to the control of the control of the control of the feet his opinion and to decline the dispute in conformity with such opinion.
- 11. Evidence—(1) Subject to the provisions of this Section, for the purpose of any lovestigation including the period of the purpose of any lovestigation including the period of the pe
- [2] For the purpose of any such investigation (including the preliminary enquiry) the Lokayukta or all Upa-Lokayukta shall have all the powers of Civil Court while trying a suit under the Code of Civil Procedure 1968 (Central Act 5 of 1908), in respect of the following matters camely—

^{*} Added by Assem Act No. XI of 1990.

- (a) summoting and enforcing the attendance of any person and examining him on oath;
- (b) requiring the discovery and production of any document;
- (c) receiving evidence on affidavits:
- (d) requisitioning any public record or copy thereof
- (e) issuing commissions for the examination of witnesses or documents;
- (f) such other matters as may be prescribed.
- (3) Any proceeding before the Lokayukta or an Upa-Lokayukta shall be deemed to be a Judicial proceeding within the meaning of Section 193 of the India Penal Code (Central Act 45 of 1860).
- (4) Subject to the provisions of sub-section (3) no obligation to maintain secrees or other starticition upon the disclosure of information obtained by or furnished to the State Government or any public servant whether instances of the starting of the
- (5) No person shall be required or authorised by virtue of this Act to furnish any such information or snower any such question or produce so much of any document;—
 - (a) as might projudice the security of the State or the defence or international relations of India findluding India's relations with the Govt. of any other country or with any international organisation) or the investigation of detection of crime: or

(b) as might involve the disclosure of proceedings of the Cabines of the State Government or any Committee of that Cabines;

and for the purpose of this sub-section a certificate issued by the Chief Secretary certifying that any information maswer or position of a document is of the nature specified in clause (a) or clause (b) shall be binding and conclusive.

- (6) Subject to the provisions of sub-section (4) no person shall be compelled for the purpose of investigation under this. Act to give any evidence or produce any document which be could not be compelled to give or produce in proceedings before a Court.
- 12. Reports of Lokayukta & Ups-Lokayuktas.—(i) II dreft investigation of any action in respect of which a complaint involving a grievance has been made the Lokayukta or an Ups-Lokayukta is santified that such action has resulted in injustice or undue hardship in the complainant or any other rerien (by Lokayukta or Ups-Lokayukta shall by a report in writing recommend to the competent authority concerned that such injustice or undue hardship shall be remedied or redressed in such mantier and within such time as may be specified in the report.
- (2) The competent authority to whom a renor, is sent under sub-section (h, shall within sue month of the expiry of the time specified in the record, intimate or cause to be intimated to the Lokavulda, or as the case may be the Upa-Lokavulda.
- (3) If after investigation of any action in reasoned of which a complaint involving an alteration has been made the Lokavulta or an Upo-Lokavulta is satisfied that such allestation can be substantisted either wholly or partity he shall by report its writing communicate his findings and recommendations alongwith the relevant documents materials and other evidence to the competent suthority.
- (4) The competent authority shall intimate within three morths of the date of receipt of the report, the

Lokayukta or, as the case may be, the Upa-Lokayukta, the action taken on the basis of the report.

- (5) If the Lokuyukta or the Ups-Lokuyukta is self-fied with the action taken on his recommendations or findings referred to in sub-sections (1) and (3) he shall close the case under information to the completion at the public servant and the completers authority concerned, but where he is not so satisfied and if he considers that the case so deserves, he may make a special report upon the complete of the confidence of the construction of the construction.
- (6) The Loksyukta and the Uns-Loksyukts shall present annually a consolidated report on the performance of their functions under this Act in the Governor.
- (7) On receipt of a special report under sub-section (5) or the annual report under sub-section (6), the Governor shall cause a copy thereof together with an explanatory memorandum to be laid before the State Legislature.
- (0) Subject to the provisions of sub-section (2) of Section 10, the Lokavultis may at his discretion make available from time to time the aubstance of cases classed or otherwise disposed of by him or by an Una-Lakavulta, which may appar to him to be of general, public, academic or professional Interest, in such manifer and to such perrona as he may deem approordate.
- 13. Action 19. case of false compilatint—(1). Notwithstanding anything cookaned in any other provision of this Act every terms who wilfully or malicinally makes any faise compilating under the case the control of the
- 42) No Court, except a Coure of Session, in the case of a complaint investigated by the Lokayutha or a Court of Magistrate, First Class in case of a complaint investigated by an Ups-Lokayutha shall take cognipance of the offence under subsection (f).

(3) No such Court shall take compliance of such funces at a forested except on a complaint in writing made by the Public Prosecutor at the direction of the Locavyta to u Upon-Locavytha, or the case may be and the Court of Senion may take organizance of the offence on such complaint without the same being committed to it, anything contained in the Code of Criminal Procedure, 1973, notwithstanding.

(4) Such Court on conviction of the person making false complaint may award, out of the amount of fine, to the complainant such amount of compensation as it thinks fit.

(5) If at any stage of a proceeding under this Act before the Lokewalca or on Una-Lokewoods it appears to him that any person appearing in such proceeding or any person who filed as affidavit in support of a complaint made under this Act had knowingly or wilfully given false evidence or had fabricated false evidence with the Intention that such evidence should be used in such proceedings, the Loksyukta or Upa-Lokayukta, as the case may be, may, if satisfied that it is necessary and expedient in the interest of justice that the person should be tried summerily for giving or labricating, as the case may be false evidence, take cognizance of the offence and may, after giving the offender a reasonable opportunity of showing cause why he should not be punished for such offence, try such offender summarily, so far as may be. In accordance with the procedure prescribed for summary trials under the Code of Criminal Propodure, 1973 and sentence him to imprisonment for a term which may extend to six months or to fine which may extend to five thousand rupees or both.

(6) When any such offerers as if described in Section 175, Section 179 or Section 180 of the Indian petal Code is committed in the view or presence of the Lokayukata or Dyni-Lokayukata, he may cause the offender to be destained in custody and may, at any time on the amond say, take expiritions of the offender and offer giving the offender a reasonable opportunity of showing sentence the offender to studie improcument of a form.

which may extend to one month, or to fine which may extend to five hundred rupees, or to both.

- (7) In every case tried under sub-section (6), the Lokayukta or UparLokayukta, as effe case may be shall record the facts constituting the offence with the statement (if any) made by the offender as well as the finding and the sentence.
- (8) Any person, convicted on a trial held under sub-section (s) or sub-section (s) may appeal to the High Court, and the provisions of Chapter XXIX of the Code of Criminal procedure, 1975, shall, so far as they are aguleable, apply to appeals under this sub-section, and the Appellate Cour, may alter or reverse the finding or reduce or reverse the sectiones appealed segmin.
- (8) The provisions of sub-sections (5), (6), (7), and (8) shall have effect notwithrauding, snything contained in the Code of Criminal procedure, 1970, but nothing in the sub-sections shall effect the power of the Luckayakia or Ups-Luckayakia, as the case may be, to proceed under sub-section (3) in respect of any offence, where it does not choose to proceed under sub-recover to proceed under sub-rections (2). (6) and (7).
- (10) Words and expressions used in sub-sections (5) to [9] and not defined in this Act shall have the same meanings as in the Code of Criminal Procedure, 1973.
- 14. Steff of Lokayukta and Upa-Lokayukta.—(1) The Lokayukta may amoint, or authories on Upa-Lokayukta that or any officer subordinate to the Lokayukta or an Upa-Lokayukta Lokayukta to appoint, officers and other employees the Lokayukta the Lokayukta and the Upa-Lokayukta in the discharge of their functions under this Act.

Provided that nothing in this sub-section shall be construed to prevent any person who holds a post under the Central or the State Government from being appointed on deputation with the consent of that Government.

- (2) The number and estegories of officers and employees who may be appointed under sub-scenims 11, their salaries, allowances and otifier conditions of services and the administrative powers of the Loksyukta and Upa-Loksyuktas shall be such as may be determined by general or special order of the State Government made after consultation with the Loksyukta.
- (3) Without prejudice to the provisions of sub-section (1) the Lokayuista or an Upa-Lokayuista may for the purpose of conducting investigations under this Act utilise the services of :—
 - (i) any officer or investigation agency of the State or Central Government with the concurrence of that Government
 - (ii) any other person or agency.
- 13. Secrecy of Information—(1) Any Information obtained by the Lolasyudta or the Uppel-Indexputs or members of their staff in the course of or for the purpose of any investigation under this Ae, and any evidence recorded or collected in connection with such information to the control of the control of
- (2) Nothing in sub-section (1) shall apply to the dis-
- (a) for purposes of the investigation or in any report to be made thereon or for any action or proceedings to be taken on such report, or
- (b) for purposes of any proceedings for an offence under the Official Secrets Act, 1923 (Central Act, 10 of 1923), or an offence of giving or fabricating false evidence under the Indian Penal Code, 1869 (Central Act 45 of 1860) or for purposes of any trial of an offence under Section 13 or any proceedings under section 18; or any proceedings under section 18; or

- (3) An officer or other authority prescribed in this behalf may give notice in writing to the Lokavukta or an Una-Loksvukta as the case may be, with respect to any documents or information specified in the notice or any class of documents or information so specified that in the opinion of the State Government the disclosure of the documents or information or of documents or information of that class would be contrary to public interest and where such notice is given, nothing to this Act shall be construed as authorising or requiring the Lokavukta, the Ups-Loksyukta or any member of their staff, unless the Lokavolou or the Una-Lokavokia, for research to be recorded is of the opinion that disclosure of such document or information involves no public interest, to communicate to any person any document or information specified in the notice or any document or information of a class, an Breedfled
- 16. Intentional insult or interruption as, or bringing into disrepute, Lokayutha or Uppt_Lokayutha—(f) Whoever intentionally offers any insult, or causes any interpution to the Lokayutha or Uppt_Lokayutha while the Lokayutha or the Uppt_Lokayutha is conducting any interputional conductor of the Uppt_Lokayutha is conducting any intentional conductor of the Uppt_Lokayutha is conducting any intention of the Uppt_Lokayutha is conducting any intention of the Uppt_Lokayutha is conducted to the Uppt_Lokayutha intention of the Uppt_Lokayutha
- (2) Whoever, by words spoken or intended to be read, makes or publishes any statement of cose any other act, which is calculated to bring the Lokayukts or an Upa-Lokayukts into disrepute shall or conviction. he punished with simple imprisonment for a term which may extend to six months, or with fine or with both.
- (3) The provisions of sub-sections (2) to (9) of Section 199 of the Code of Criminal Procedure 1973 (Central Act 2 of 1974), shall apply in relation to an offence under sub-section (1) or sub-section (2) as they apply in relation to an offence under sub-section (2) of the said Section of the section (3) of the said Section (3) of the sai

- (a) in the case of an offence against the Lokayukta, of the Lokayukta;
- (b) in the case of an offence against an Upa-Loksyukta, of the Upa-Loksyukta concerned.
- 17. Protection.—(1) No suit, prosecution or other legal proceeding shall les agains, the Coksyukta or delle Upa-Lokayukta or against any officer, employee, asender or person referred to in Section 14 in respect of anything which is in good faith done or intended to be done under this Act.
- (2) No proceedings of the Lokayukta or the Ugen-Lokayukta shall be held bad for ward of form and except the pround of jurisdiction, no proceedings or decision of the Lokayukta are the Ugen-Lokayukta shall be label. to be challenged, reviewed, quashed or called in question in any court.
- 13. Conference of additional functions of Lokayukta & Una-Lokayukta abe—11) The State Government may by notification published in the Official Garafte and after consultation with the Lokayukta confer on the Lokayukta or Dna-Lokayukta as the case may be such additional functions in relation to the eradication of corruption as may be specified in the notification.
- (2) The State Government may by order in writing and after consultation with the Lokayukta, confer on the Lokayukta or an Upa-Lokayukta such powers of a supervisory nature over assences, authorities or officers selectur, constituted or appointed by the State Government for the eradication of corrunting.
- (3) The State Government may by order in writing and subject to such conditions and limitations as may be specified in the order. require, the Lokzyukta to investigate any action being an action in respect of which a complaint may be made under this Act, to the Lokzyukta on Upa-Lokzyukta and netwithstending arothing contained in this Act the Lokzyukta and netwithstending arothing contained in this Act the Lokzyukta shall comply with such order:

Provided this the Lokayukta may entrust investigation of any such action (being action in respect of which a complaint may be made under this Act to an Upa-Lokayukta) to an Upa-Lokayukta.

- (4) When any additional functions are configured on the Lollwrights or an Upa-Lolawitts under sub-section (1) or when the Lokawitts or an Upa-Lokawitts in to 16 investigate any action under sub-nection (3), the Lokawitts or Upa-Lokawitts shall ownerine the same former and discharacte the same function as the contract of the same function as the contract of the
- 19. Power re-encled complaints againse certain classes duable severants.—11 The State Government may be constituted in the constitution with the Lokayutha and on boding satisfied that § is necessary or expedient in the public interess so to do exclude. by notification in the Official Classifier invalving a prisyance or an allegation against posterois before the constitution of the Complaint invalving a prisyance or an allegation against posterois before the constitution of the Lokayutha or, as the case may be UPas-Lokayutha.

Provided that no such notification shall be issued in respect of nublic servants holding nosis carrying a minimum salary Excluding allowances) of one thousand success or more.

(2) Every notification issued under subsection III with be left as soon as may be after it is such, before the State Levislature with 18 is in session for a total control of third slows within many be controlled in one central of third slows within many be controlled in one product of the state of the s

20. Power to deligate.—The Lolayubta or an Unalookayubta may by a penetal or nescal order to writing direct that any powers conformed or duties imposed on him by or under this Act. George the powers to make reports to the Governor under Section 12) may also be exercised or discharged by such of the officers, employees or agencies referred to in Section 14, as may be specified in the order.

21. Power to make rules.—The State Government may by actification in the Official Gazette, make rules for the purpose of carrying into effect the provisions of this Act.

(2) In particular, and without projudice to the generality of the foregoing provisions, such rules may provide for—

(a) the authorities for the purpose required to be prescribed under sub-clause (ii) of clause (c) of Section 2:

(b) the allowances and pension if any, payable to and other conditions of service of, the Lokayuktu and Una-Lokayukta;

(e) the form, if any, in which, complaints may be made and the fees, if any, which may be charged and the security, if any for costs of the person against whom, an allegation is made which may be required to be furnished in respect thereof:

(d) the powers of a Civil Court which may be exercised by the Lokayukta or an Upa-Lokayukta;

(e) any other matter which is to be or may be prescribed or in respect of which this Act makes no provision or makes insufficient provisions and provision is in the opinion of the State Government necessary for the proper implementation of this Act.

(3) Every rule made under this Act shall be laid as soon as may be, after it is made, before the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in you successive sessions, and if during the said period the House agrees in making any modification in the rule or the House agrees that the rule should be annulled and notifies such decision like the rule of the said of the said of the said of the liketion of such notification, have effect only in such modiried form or be of no effect as the case may be, so, bowever, that any such modification or annulment shall be without prejudite to the validity of anything previously done under

22. Removal of doubts.—For the rermoval of doubts it is threeby declared that nothing in this Act shall be construed to authorise the Loksyukta, or an Upa-Loksyukta in investigate into any allegation against—

(a) (i) the Chief Justice or any Judge of the High Court

(ii) Officers and staff of the High Court :

(iii) Members of the Assam Judicial Service as defined in Clause (b) of Article 236 of the Consthation.

titution;
(b) the Chairman or any Member of the Assam Public

Service Commission;
(c) the Spaaker and the Deputy Speaker of the Assau
Legislative Assembly and the staff of the State

Legislature. THE FIRST SCHEDULE [See Section 3 (2)]

Lokayukta/Upa-Lokayukta do swear in the name of God solemniy affirm that I will bear faith and allogiance to the constitution of India, as by law established and I will duly and faithfully and to the best of my ability, knowledge and judgment perform the duties of my office without fear or favour, affection or till-will.

THE SECOND SCHEDULE

(a) Action taken for the purpose of investigating crime or protecting the security of the State.

^{*}Second Schedule deleted and Third Schedule renumbered as "Second Schedule" by Assam Act. No XI of 1990.

(b) Action taken in the exercise of powers in relation to determining whether a matter shall go to, or shall continue to be prosecuted in Court or not.

(c) Action taken in matters which arise out of the terms of a contract governing purely commercial relations of the administration of the State Government or of the local authority or other corporation, company or society, as the case may be, with customers or suppliers except where the complainant alleges harassment or gross delay in meeting contractual obligations.

(d) Action taken in respect of appointments, removals. pay, discipline, superannuation or other matters, relating to conditions of service of public servants but not including action relating to claims, for pension, gratuity, provident fund or to any claims which arise on retirement, removal or termination of service-

(e) Grant of honours and awards.

SAJ-

K. LASKAR. Joint Secretary to the Govt of Assam, Legislative Department,

ASSAM ACT NO RIV OF 1987

(Received the assent of the President on 10th June. 1987) THE ASSAM LOKAYUKTA AND UPA-LOKA-

An

Act

YUKTAS (AMENDMENT) ACT, 1987.

to amend the Assam Lokavukta and Upa-Lokavuktas Act. 1995.

Whereas it is expedient to amend the Assum Lokayukta and Ups-Loksyuktas Act, 1985, hereinafter referred to as the principal Act.

- It is hereby enacted in the Thirty-eighth Year of the Re-
- Short title, extent & commencement.—(1) This Act may be called the Assam Lokeyukts and Upo-Lokeyuktas (Amendment) Art. 1987.
 - (2) It shall have the Illia extent as the principal Act.
- (5) It shall be deemed to have some into force on the 31st day of December, 1908.
- Amendement of title and other provisions of Assam Act No. XX of 1886— In the principal Act for the word "Up-Lokayukia", in the title and wrecever it occurs, the word "Up-Lokayukias" shall be substituted.
- 3. Amendment of Section 23.—In the principal Act, for Section 22, the following section shall be substituted namely:—
- "22. For the removal of doubts, it hereby declared that nothing in the Act shall be construed to authorise the Lakeyukta and Una-Lokeyukta to investigate into any allegation against-
 - (a) (i) the Chief Justice or any Judge of the High Court;
 - (iii) Officers and staff of the High Court ;
- (dl) Members of the Assam Judicial Service se defined in clause (b) of Article 238 of the Constitution;
- (b) the Chairman or any Marriary of the Assum Public Service Commission;
- (e) the Spreker and the Deputy Speaker of the Assum Legislative Assembly and the staff of the State Legislature.

Sel-MD SAADULLAH, Secretary to the Govt of Assam, Legislative Department.

ASSAM ACT NO.XI OF 1990

(Racelved the assent of the Governor on 9th May, 1990)

THE ASSAM LOKAYUKTA AND UPA-LOKAYUKTAS (AMENDMENT) ACT, 1940

An Act

further to amend the Assem Lokayukta and Ups-Lokayuktas Act, 1985.

Preamble.—Whereas it is expension: further to amend the Assam Leiszyukta and Ups-Lokayuktas Act, 1983 (Assam Act XX of 1985), bareinafter referred to as the principal Act, in the manner hareinafter appearing:

- It is bereby enacted in the Porty-First Year of the Republic of India as follows.
- (1) This Act may be called the Assam Lokeyukta and Upz-Lokayuktas (Amendment) Act, 1900.
 - (II) It shall have the like extent as the principal Act,
 - (3) It shall come into force at once.
- 2. In the principal Act, in Section 2, in clause (i) paragraphs (a), (b), (c) (ii) (e), (ii) and (a) of an bechause (by) and sub-clause (v) shall be remainmered as sub-clause, "(b)," "(v)"," "(v)"," "(v)"," "(v)"," (v)", "(v)", "(
 - Amendment of Section 4 of the Assum Art XX of 1986.—
 In the practical Act for Section 4, the following Sections shall be substituted, namely:—
 - "4. (1) The Lekswokta shall be a person who is or his best a Judge of the Supreme Court or the Chief Justice of a High Court.

Provided that the qualifications laid down in this amb-section shall not apply to the person siready appointed as a Laksyukta prior to caming into force of (Amendment) Act. 1990.

- (2) The Ups-Lokayukin shall be a person who is or has been a Judge of a High Court.
- (3) The Lokayukta or Upo-Lokayukta, as: the cose may be shall be a person who is not or never has been a member of Parlineaus or a member of the Legislature of any Stete and shall not had any office of trust or profit, other than bis office, as the Lokayukta or an Upo-Lokayukta, as the cose may be, or connected with any position party or curry on any budants or parties may profession and accordingly, before he enters upon his office as the Lokayukta or Upo-Lokayukta, as the case may be, and
- (a) If he is a mitting Judge of the Supremy Court or the Chief Justice or a Judge of a High Court as the case may be, or held any other office of trust or proof, maign such office; or
- (b) if he is commuted with any political party, sever such commercian with it; or
- (c) if he is carrying on any business, sever his connection (short of diverting himself of ownership) with the conduct and management of such business; or
- (if) if he is practising any profession suspend practice of such profession.
- Amendment of Section 5 of the Assum Act XX of 1986.— In the principal Act, in section 5.—
- (1) in sub-section (1), for the figure and words "68 years" the figure and word "67 years whichever is earlier" shall be substituted.
- (9) for sub-section (4) the following sub-section shall be subcrititized, parasity:-
- "(4) (a) The Lokayukta shall be entitled to such pay, allowners pension, privileges and other confidence of service as may be admissible to the Supreme Court Judge or the Chief Justice of the High Cours as the case may be, from time to time.

(b) The Upo-Lokayukka shall be entitled to such pay, allowances, persoon, privileges and other conditions of service, as may be admissible, to the Judge of a High Court from time to time.

(c) The pay and allowances and pension, privileges and other conditions of service of the Lokayukta or Ups-Lokayukta shall not be varied to his dis-advantage: during the senure of his officer";

(3) for sub-section (5), the following sub-section shall be substituted, namely —

"S) If the Lokeyskis, or Ups-Lokeyskis at the line of his appointment is in receipt of a pession (other than a disability or wound parasica) in scapect of any-personal service under the Covertment of India or any of his producerer Government, his satury in respect of his newfor at the Lokeyskia or as the Ups-Lokeyskia, as the case more his shall be re-based.

(a) by the amount of that providen; and

(b) if he has before such appointment, received in lieu of a portion of the pension due to him in respect of such previous service, the commuted value thereof by the smount of that portion of the pension; and

(c) if he has before tuch appunitomit, received a retirement gratuity in respect of such previous service, by the position equivalent of their grutuity."

 Amendment of Section 8 of the Assum Art XX of TBML— In the principal Act, in Section 8, in sub-section (1) in paragraph (i) of clause (b), for the words "Third schedule" the words "Second Schedule" shall be substituted.

Assendment of Section 10 of the Assem Act XX of 1986.—
 In the principal Act, in Section 10 after sub-section (6) the following sub-section shall be added, namely:—

(7) The provisions of this Act shall be in addition to and not in derogation of the provisions of the Prevention of Carruption Act, 1908 or any other law for the time beins in terce.

- (8) If the Leiszynick declines to inquire into any marter agatax any person who may be list olser relation and in one there is no Upos-Lokeysiata, in the Lokeysiata Organisation, in that event the Lokeysiata shall entent a report to the Governor with a require to refer the marker in disputs to the Chief Judge on the High, Course of the State for his opinion and to decide the disputs in conformity with mah opinion.
- In the principal Art, the Second Schedule shall be deleted and the existing "Third Schedule" shall be re-numbered as "Second Schedule".

Sd/-K. LASKAR, Secretary to the Govt. of Assum, Legislative Department.

GOVERNMENT OF ASSAM UNDERS BY THE GOVERNOR POLITICAL (A) DEPARTMENT (LOKAYUKTA CELL)

NOTIFICATION

The 20th January, 1989

No. P.LA. 193(B2.—In marrise of the powers conferred by Section 11 of the Assam Lokayolitis and Ups-Lokayolitis Act, 1965 UAssam Act XX. of 1980), the Governor of Assam is pleased to make the following Rules, nomely, the Assam Lokayolita and Ups-Lokayolita Rules, 1961.

- 1. Short Title And Commencement,—(1) These Rules may be called the Assam Lokayukta and Upo-Lokayuktas Rules, 1963,
- They shall come into force at once.
 In these Rules, unless there is anything repugnant in the
- subject or context,—
 (1) "Governor" means the Governor of Assam
 - (2) "State Government" means the Government of Assum ; (3) "Act" means the Assum Lokeyukta and Ups-Lokeyuktas
 - Art, 1985; (4) "Chief Secretary" means the Chief Secretary to the
 - Government of Assam;

 (ii) "Annexure" means the annexure to these rules;

the Act.

(8) "Complaint" means a complaint made under Section 0 of

- Competent Authority.—The Chief Secretary shall be the competent authority in relation to the public servant referred to in sub-clause (ii) of clause (c) of section 2 of the Act.
- 4. Manner of Lodging Complaint —(1) Every complaint shall be made in the form set out in the Annexure.
- (2) The complaint made under sub-rule (1) shall contain a statement in a concise form of the silegations made against the public servant and the material facts on which that allegation is based if shall also indicate as far as possible, the evidence by which the complainant proposes to prove each allegation.
- (3) Every complaint shall bear the Court fee stamp of the value of 50 (fifty) paise.
- Affidavit.— (1) Every complaint shall be supported by an affidavit duly sworn in by the complainant before a Magistrate of the first class or an officer duly authorized in this behalf.
- (2) Every such affidavit shall be verified at the end by the complainant or by one of the complainants.
- (3) The person verifying shall specify by reference to the numbered persgraphs of the affidavit what he verifies from his own knowledge and what he verifies upon information received and believed to be true. In the later case the sources of the information and the grounds of his belief shall also be stated.
- 6. Allowances And Other Terms And Conditions of Service of a Lokayutka and. Upa-Lokayutka-Deballowances, pension and other terms and conditions of service of a Lokayutka or an Upa-Lokayutka shall be alrow the those applicable either to the Judge of a High Court or of the Supreme Court, as the case may be.

ANNEXURE

(Ru'e--6)
(For office use)
(Not to be filled by the complianant)
Date of receipt.

Date of receipt

Complaint form regarding "all-gation" and "grievance" ist defined in clause (b) and clause (d) of Section 2 of the Assam Lobayukta and Upa-Lobayuktus Act, 1985) to be filed before the Lobayukta / Upa - Lobayuktus Assam.

- I. Name of the Complainant ;
 - 2. Father's or husband's name :
 - 3. (a) Occupation
 - (b) Whether you are a pub-
 - (a) If the complaint is on: bohalf of my other person, atale your relationstup with that person (Also atnex documents, if any, in prove that you represent his estate or he has authorized you in this behalf.)
 - 4. Permanent address.
 - (a) Name
 - (b) Pince.
 - (c) Post Office and Police : Station.
 - (d) Distinct.

- Address to which communications are to be sent.
 - (a) Name.
 - (b) Place.
 - (r) Post Office and Police : Station. (d) District.
 - 6. (1) Name, designation: as at the time of the matter complained against and present address (if innown) of the person against whom complaint is being
 - (2) Date when the cause for: the complaint arose.

made.

- (5) Reasons for delay in submitting the complaint (in case of complaint being time barred under subsection (4) of Section 81.
- (4) Whether any complaint
 was serifer made before
 a superior authority or
 proceedings taken before
 a Tribunal or a Court of
 Law? If sa, with what
 result? If not, please
 briefly state the reasons.
- 7. Whether it is
 - (a) An allegation* (as defined in Section 2(b) of the Act)
- A grievance + (as defined: in Section 2(d) of the Act) 8 List of persons who have : eworn affidavits in support of the complaint.

- Section 2(b), "allegation", in relation to a public servent, means any affirmation that such public servent—
 - has abused his position as such to obtain any gain or favour to himself or to any other person or to cause undue harm or hardship to any other person;
 - (ii) was actuated in the discharge of his functions as such public servant by personal interest or improper or corrupt motive.
 - (iii) is guity of erruption or lack of integrity in his capacity as such public servant.
- +Section 2(d)—"grievance" means a claim by a person that he sustained injustice or undue hardship in consequence of maladministration.
 - Are there other persons who have knowledge about the facts relating to the complaint whom you would like to be summoned by the Leksynytate / Ups.-Loksynyta.
- 16. List of documents attached to the complaint including affidavit of the complainant
- The particulars of the complains (here please state full fact of the complaint).

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Note: The form can be copied out on plain paper by the complainant. Additional pages can be added, according to the resultrements of the complaint.

> P. C. SARMAH, Secretary to the Govt. of Assam, Political Department



GOVERNMENT OF ASSAM

The Assam Lokayukta and Upa-Lokayuktas Act, 1985 (With Amendments)

AND

The Assam Lokayukta and Upa-Lokayuktas Rules, 1988

> FOLITICAL A) DEPARTMENT GOVT, OF ASSAM DISPUR, GUWAHATI--6

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